

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
08-07-2024 AT 10:30 AM**

**CP(IB) No. 33/95/HDB/2024  
AND**

**IA (IBC) 880/2024 in CP(IB) No. 33/95/HDB/2024  
u/s. 95 of IBC, 2016**

**IN THE MATTER OF:**

State Bank of India

**...Petitioner**

**AND**

Mr. Gandluri Srinivas & M/s. G V S Infra &  
Industries Pvt Ltd

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**CP(IB) No. 33/95/HDB/2024**

For hearing, matter adjourned to 19.07.2024 as a last chance.

**IA (IBC) 880/2024**

Learned Counsel Smt Mummaneni Vazra Laxmi, for Resolution Professional present physically.

Learned Counsel Ms Datla Divya, for Financial Creditor present through Video Conference.

Learned Counsel Mr B Ravindra Babu, for Personal Guarantor present through Video Conference.

Objections by the Personal Guarantor filed.

At request of the learned counsel for the Financial Creditor reply if any to the objections filed by the Personal Guarantor be filed within one week.

For hearing, matter adjourned to 19.07.2024 as a last chance, on condition that both sides shall complete their submissions, no further adjournments will be prayed and the party who prays for adjournment their chance will be closed for making oral submissions.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**